

**FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF CIAN HEALTHCARE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	CIAN HEALTHCARE LIMITED
2.	Date of Incorporation of Corporate Debtor	23/07/1992
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Pune
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	L24233PN2003PLC017563
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	Milkat No. 3339 Block No. 1, from south side, C.S. No. 227/23A, harpale park, Opp. Berger Paint, Phursungi, Pune 412308
6.	Insolvency Commencement Date in respect of Corporate Debtor	11.06.2024* As per order of NCLT, Mumbai Bench dated June 11, 2024 in C.P.(IB) No. 149/MB/2022. NCLT, Mumbai Bench has ordered withdrawal of the CIRP order passed against the CD on 20.06.2024 (IA(I.B.C)/ 3161(MB)2024 IN C.P. (IB)/149(MB)2022). NCLT, Mumbai Bench has ordered restoration of the CIRP order passed against the CD on 14.08.2024 (RST.A (IBC)/52(MB)2024 IN C.P. (IB)/149(MB)2022).
7.	Estimated date of closure of Insolvency Resolution Process	December 08, 2024 (180 days from the Insolvency Commencement date which is June 11, 2024)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Mr. Roshen Chordiya Registration No: IBBI/IPA-001/IP-P02840/2023-2024/14347
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	Address: 114, Solaris Hubtown,N. S. Phadke Marg, Near East West Flyover, Andheri (E), Mumbai-400069 Email Id: - risingsun192123@gmail.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Address: 114, Solaris Hubtown,N. S. Phadke Marg, Near East West Flyover, Andheri (E), Mumbai-400069 Email Id: cirp.cianhealthcare@gmail.com
11.	Last date for submission of claims	August 27, 2024* 14 days from date of order for restoration of CIRP i.e., from Aug 14, 2024 is given for submission of claim.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads
<p>*Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for Cian Healthcare Limited on June 11, 2024 (in C.P.(IB) No. 149/MB/2022).</p> <p>*NCLT, Mumbai Bench has ordered withdrawal of the CIRP order passed against the CD on 20.06.2024 (IA(I.B.C)/ 3161(MB)2024 IN C.P. (IB)/149(MB)2022).</p>		

*NCLT, Mumbai Bench has ordered restoration of the CIRP order passed against the CD on 14.08.2024 (RST.A (IBC)/52(MB)2024 IN C.P. (IB)/149(MB)2022).

The creditors of **Cian Healthcare Limited** are hereby called upon to submit their claims with proof on or before August 27, 2024 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: Aug 14, 2024

Place: Mumbai



Roshen Chordiya

Interim Resolution Professional

Registration No. IBB/PA-001/IP-P02840/2023-2024/14347